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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI
O.A. No. 607/89
New Delhi this 24th Day of February 1994

The Hon'ble Mr. J.P. Sharma, Member (J)
The Hon'ble Mr. B.K. Singh, Member (A)

1. Shri Prem Singh,
son of Shri Richa Ram,
resident of Village Nilothi,
Delhi-41.
2. Shri Surinder Prasad,
Son of Shri Ram Laxman,
Resident of A-2-452 Sultanpuri,
Delhi.
3. Shri Prem Chand,
son of Shri Ram Sajivan,
Resident of C-1/28, Sultanpuri,
Delhi.
4. Shri Satbir Singh,
son of Shri Jagdish Ram,
Resident of 128 Village Nilothi,
Delhi-110 041
5. Shri Ram Dhan,
Son of Shri Sri Chand,
Resident of Village Nilothi, 128,
Delhi-110 041.
6. Shri Himmat Singh,
Son of Shri Nand Lal,
Resident of House No. 11/60,
Village Nilothi,
Delhi-41
7. Shri Ram Chander
Son of Shri Mange Ram,
Resident of Village & PO Kangneri,
Delhi.
8. Shri Ved Prakash
Son of Shri Chandan Singh,
Resident of Village Gopalpur,
P.O. Burari,
Delhi. Applicant

(By Advocate : Shri Ashok Aggarwal)

Vs.

Delhi Administration,
through Chief Secretary,
5 Alipur Road,
Delhi-110 006.

.... Respondent

ORDER

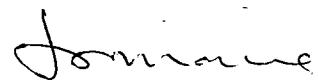
Hon'ble Mr. J.P. Sharma, Member (J)

Shri Ashok Aggarwal representing the applicant
gave statement at bar that the relief prayed for in the

application has been granted by the Administration itself and so he is not pressing the application. The application, therefore, dismissed.



(B.K. Singh)
Member(A)



(J.P. Sharma)
Member(J)

Mittal